

Central Administrative Tribunal, Principal Bench

Original Application No. 2897 of 2003

New Delhi, this the 28th day of November, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member (A)

B. Chakrabarty,  
B-121, Chitranjan Park,  
New Delhi-19

..... Applicant

(By Advocate: Shri K.B.S. Rajan)

Versus

1. Union of India thro'  
The Secretary,  
Ministry of Information & Broadcasting,  
Shastri Bhawan, 'A' Wing,  
New Delhi

2. The C.E.O.  
Prasar Bharti (Broascasting Corp'n of India)  
Directorate General Door-Darshan,  
2nd Floor, PTI Building,  
Sansad Marg,  
New Delhi-1

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The applicant's learned counsel's plea is that as yet the applicant has not been permanently absorbed in Prasar Bharti. He has been suspended by an authority not competent to do so. In this regard, he has preferred an appeal which has to be decided by the Secretary, Ministry of Information and Broadcasting.

2. Once the appeal is pending, we are not dwelling into the merits of the matter. It is directed that respondent no. 1 would consider the said appeal dated 7.5.2003 and pass appropriate speaking order preferably within three months of the receipt of the certified copy of

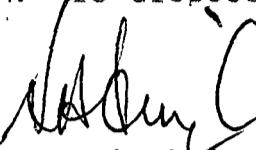
*Ms Agg*

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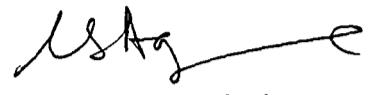
the present order and communicate it to the applicant.

O.A. is disposed of.



( S.A. Singh )

Member (A).



( V.S. Aggarwal )

Chairman.

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